

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
11-07-2024 AT 10:30 AM**

CP (CAA) No. 21/230/HDB/2024
u/s. 230 of Companies Act, 2013

IN THE MATTER OF:

M/s. Energon Petro Products Pvt Lt (Demerged Co.,) &
M/s. Energon Containers Pvt Ltd (Resulting Co., 1) &
M/s. Energon Gas Pvt Ltd (Resulting Co., 2)

...Petitioner

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Learned Counsel Mr S Naresh Kumar Sangam, for petitioner present physically. Ld. Counsel is directed to issue notice to all concerned Statutory Authorities and make publication in English and Vernacular language in terms of Rule 16 of the Companies (Compromises, Arrangements and Amalgamations), Rule 2016 and file proof of service as well as proof of publication by way of an affidavit before the next date of hearing.

Publication shall be effected ten (10) days before the next date of hearing. List the matter adjourned to 22.08.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)